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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 23/(MAH)/2013

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)


SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017

NAME OF THE PARTIES: Mr. Rajan Shivnath Puri
V/s.
M/s. Crimphon Yarns Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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43	Adv. Rumi Mirza (Adv. Poonam Shingher) appearing on behalf of Adv. Rumi. Mirza) (for Res. No. 1 to 4)		
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RAKESH. S. PURI
(CA of Petitioner ~~Rajan~~ Puri)
FOR PETITIONER
Rakesh S Puri



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ORDER

TCP No. 23/397-398/NCLT/MB/MAH/2013

For the Respondents have not filed reply to the amendment application moved by the Petitioner long time before, the Respondent's side is hereby peremptorily directed to file reply to the amendment application within 15 days hereof, rejoinder, if any, within 15 days thereafter.

List this matter for hearing on **09.02.2018**.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)